

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.406

IA/5437/ND/2023 in IB/572/ND/2022

IN THE MATTER OF:

Akshay Kumar Bhatia	...	Applicant
Versus		
Cue Learn Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanyam Saxena, Mr. Tejas Aggarwal,
Mr. Nubair Alvi, Advs.

For the Respondent : Mr. Prithu Garg, Mr. J. S. Narula,
Mr. Parth Bhatia, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Today, the matter is fixed for rejoinder-arguments on behalf of the applicant. Proxy-Counsel on behalf of the applicant is present through video-conferencing and has submitted that Mr. Krishnendu Datta, Learned Senior Counsel for the applicant, who is leading in this matter, is held up before other Court. Learned Counsel for the respondent has objected for adjournment. In the interest of Justice, last opportunity is granted to the applicant for rejoinder-arguments on 27.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**